IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

24. **CP(IB)-931(MB)/2020**

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.01.2021**

NAME OF THE PARTIES: Melange Systems Pvt. Ltd.
v/s.
PME Infratech Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

The Court is convened through Video Conference.

1. Ms. Sushma Nagraj, Ld. Counsel appeared on behalf of the Operational Creditor. Mr. Bishwajit Dubey, Ld. Counsel appeared on behalf of the Corporate Debtor.

2. Counsel for the Corporate Debtor submits that they are proposing settlement offer. It is brought to our notice that on the same ground adjournment was sought on 23.11.2020. However, the matter is still not settled.

3. Both sides mutually consent for an adjournment and submit that they would endeavour to settle the matter as a last chance, failing which the matter will be heard on next date of hearing.

4. List this matter on **08.02.2021**.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

25.01.2021 / pvs